

MINUTES OF MEETING No.11/19 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 06.12.2018

Meeting No. 11/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 was held on 6.12.2018 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Department
1.	Shri. K.K.Tiwari, Industrial Adviser	DHI Udyog Bhawan
2.	Shri K.S.Sodhi, Asst. Director	MSME, Nirman Bhawan
3.	Shri V.C. Agarwal, consultant (Tech-III)	DGFT, Udyog Bhawan
4.	Shri Shaish Kumar, consultant (Tech-I)	DGFT, Udyog Bhawan
5.	Sh. Moin Afaque, Asst. DGFT	DGFT, Udyog Bhawan

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in . All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

Minutes of meeting No. 09/19 dt. 17.10.2018 & 26.10.2018 and No. 10/19 dt 16.11.2018 were circulated to all the members of the Committee and no comments thereon were received. Hence, all these minutes are considered as approved.

The following cases were discussed in the meeting and decisions are stated below each case:

MEETING NUMBER : 11/80-ALC2/2018 **MEETING DATE** : 06.12.2018

Case No.:50/23/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
1 HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No./Date:0710088538 30.05.2012	Date:06.12.2018
Decision: The Committee noted that information furnished by the firm was sent to MEITY on 6.9.2018 and reminder sent to MEITY on 16.10.2018. The Committee decided to issue a D.O for expedite their			

comments. Case is deferred.

2	Case No.: 1/7/80-ALC2/2017	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00111/AM18/	RLA File :03/81/040/00208/AM14/	Lic.No/Date:0310751868 01.10.2013	Date:
Decision: The Committee considered the case as per agenda and noted that the firm furnished information as asked vide their letter dt. 19.11.18. The same was forwarded to DHI. Case is deferred.				

3	Case No.: 47/11/80-ALC2/2018	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00238/AM19/	RLA File :05/28/040/00029/AM15/	Lic.No/Date:0510387299 23.05.2014	Date:
Decision The Committee considered the case as per the agenda and decided that a complete set of application be forwarded to MSME. Case is deferred.				

4	Case No.: 78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Date:
Decision: The Committee considered the case as per agenda and it was decided to ask the firm to furnish the information on following points as required by the representative of MSME --				
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.				
Case is deferred.				

5	Case No.: 1/16/80-ALC2/2015	Party Name:GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Date:
Decision: The Committee considered the case as per the agenda. The complete set of application forwarded to MSME. MSME has conducted a study and has approved wastage vide report dated 22.07.2015. However, the firm has not specified the details of the aircraft parts in application. The				

Committee has decided to call for the specific export details for considering the application further.

6	Case No.:79/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Date:
Decision: The Committee considered the case as per the agenda. The written comments received from MSME are attached in annexure. The Committee decided to approve the case based on the written comments received.				
Concerned RA is requested to take appropriate action as per the written comments enclosed.				

7	Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Date:
Decision: The Committee considered the case as per the agenda. The complete set of application forwarded to MSME on 01.08.2018. No reply received from MSME. Case is deferred.				

8	Case No.:14/25/80-ALC2/2016	Party Name: MATRIX MEDITEC PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date:0810136256 12.10.2015	Date:
Decision: The Committee considered the case as per the agenda. Party submitted reply to the queries raised by MSME. The said reply was sent to MSME. Case is deferred.				

9	Case No.:33/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00033/AM18/	RLA File :07/24/040/00227/AM16/	Lic.No/Date:0710108943 26.10.2015	Date:
Decision: The committee considered the case as per agenda and as per recommendation of representative of MSME decided to ratify above AA on repeat basis as per AA No. 0710108479 dt. 08.07.2015.				
1. Per unit weight of the export product should be mentioned as 140 gms. 2. Import may be allowed 194 Kg for 25 Numbers.				
RA concerned may take further necessary action as per the decision of NC.				

10	Case No.:81/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Date:
Decision: The Committee considered the case as per the agenda. The complete set of application				

forwarded to MSME on 24.07.2018. No reply received from MSME. The case is deferred.

11	Case No.: 2/2/80-ALC2/2016	Party Name:OPTIMA WIRES PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Date:
Decision: The committee considered the case as per agenda and noted that the case was earlier referred to DIPP on 15.10.2018 and MSME on 29.08.2016, however, no comments received. The case was referred to Consultant (Tech-3) and the Committee decided to ask the firm to furnish the information as per requirement of Consultant (Tech-3) on following points- 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.				

12	Case No.: 72/2/80-ALC2/2016	Party Name:NIKHTISH ENTERPRISES	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Date:
Decision: The committee considered the case as per agenda and noted that the case was referred to MSME on 26.04.2016 and I.D Note sent on 31.7.2018. The Committee decided to wait for the comments from MSME. Case is deferred.				

13	Case No.: 62/11/80- ALC2/2018	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00253/AM19/	RLA File :09/24/040/00522/AM16/	Lic.No/Date:0910063144 18.01.2016	Date:
Decision: The Committee considered the case as per the agenda. The complete set of application to be forwarded to MSME. The case is deferred.				

14	Case No.: 23/14/80- ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:11/80- ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016	Date:06.12.2018
Decision: The committee considered the case as per agenda and noted that the case was earlier				

referred to MSME on 04.10.2016 with a reminder on 26.07.2018. However no reply has been received from MSME. The case was reviewed & based on the comments of Consultant (Tech-1) the following norms are approved.

1. Import Item no. 1 is allowed as applied. Firm should account for a minimum of 3548 kgs of the given import item in the export product.
2. Import Item no. 2 is allowed for 328.2 Kgs.

RA concerned may take further necessary action as per the decision of NC.

15	Case No.: 68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Date:
	Decision: The committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 12.10.2018. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

16	Case No.: 67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Date:
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 11.10.2018, however, no information received so far. Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

17	Case No.: 31/6/80-ALC2/2016	Party Name:GOLD MOHUR PROFILES LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Date:
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 29.11.2018.The Committee decided to wait for the reply from firm. Case is deferred.			

18	Case No.: 35/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00035/AM18/	RLA File :07/24/040/00404/AM16/	Lic.No/Date:0710109515 11.03.2016	Date:
	Decision: The committee considered the case as per agenda and as per recommendation of representative of MSME decided to ratify above AA on repeat basis as per AA No. 0710108479dt.			

08.07.2015.

1. Per unit weight of the export product should be mentioned as 140 gms.
2. Import may be allowed for 155.2Kg for 20 Numbers.

RA concerned may take further necessary action as per the decision of NC.

19	Case No.:1/6/80-ALC2/2016	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:11/80-ALC2/201806.12.2018	Rejected
	HQ File :01/80/050/00160/AM17/	RLA File :31/83/040/00187/AM16/	Lic.No/Date:3110066049 14.03.2016	Date:06.12.2018
Decision: The committee considered the case as per agenda and noted that as per the deficiency raised by DIPP letter sent to the firm vide email dated 24.04.2018 and final reminder on 11.10.2018, however, no information has been received so far. The Committee decided to reject the case.				
RA concerned may take further necessary action as per the decision of NC.				

20	Case No.:96/2/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Date:06.12.2018
Decision: The committee considered the case as per agenda and as per recommendation of representative of MSME decided to ratify the norms allowing for 2.5% wastage for both the import items which is to be accounted for in the export product.				
RA concerned may take further necessary action as per the decision of NC.				

21	Case No.:5/7/80-ALC2/2017	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00115/AM18/	RLA File :17/24/040/00010/AM17/	Lic.No/Date:1710006313 25.04.2016	Date:
Decision: The Committee considered the case as per agenda and noted that hard copy was not received from RA and firm and reminder was sent to RA and firm on 12.10.2018. The Committee decided to ask RA and firm to furnish the hard copy of the application. Case is deferred.				

22	Case No.:34/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00034/AM18/	RLA File :07/24/040/00132/AM17/	Lic.No/Date:0710110101 15.07.2016	Date:
Decision: The committee considered the case as per agenda and as per recommendation of representative of MSME decided to ratify above AA on repeat basis as per AA No. 0710108479dt.				
08.07.2015. 1. Per unit weight of the export product should be mentioned as 140gms. 2. Import may be allowed for 155.2Kg for 20 Numbers. RA concerned may take further necessary action as per the decision of NC.				

23	Case No.:28/19/80-ALC2/2017	Party Name:ASHOKA MANUFACTURING LTD,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00309/AM18/	RLA File :02/24/040/00077/AM17/	Lic.No/Date:0210206863 28.07.2016	Date:
Decision: Party appeared for PH and explained the case in detail. The committee considered the case as per the agenda and as per written comments of representative of MSME and based on the same the committee approved the following norms: 1. Per unit export weight of Sl. No. 1 may be specified as 107 Gram.Sl. No. 1 of import may be allowed for 13834 Kgs. 2. Sl. No. 2 of export item list & Sl. No. 2 & 3 of import item list are to be deleted as requested by firm. RA concerned may take further necessary action as per the decision of NC.				
24	Case No.:19/19/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Date:
Decision: The Committee considered the case as per the agenda. The reply received from the firm was forwarded to DHI on 12.10.2018. Response on the same has not been received from DHI. Therefore the case is deferred.				
25	Case No.:52/11/80-ALC2/2018	Party Name:PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00243/AM19/	RLA File :02/24/040/00095/AM17/	Lic.No/Date:0210206953 02.09.2016	Date:
Decision: The Committee considered the case as per the agenda. The complete set of application to be forwarded to DIPP. The case is deferred.				
26	Case No.:21/19/80-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00302/AM18/	RLA File :03/95/040/00477/AM17/	Lic.No/Date:0310807952 21.09.2016	Date
Decision: The committee considered the case as per agenda and noted that the firm's reply sent to MEIT on 22.06.2018. However, no comments received. The Committee decided to send reminder I.D. note to MEIT. Case is deferred.				
27	Case No.:8/23/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00511/AM17/	RLA File :09/24/040/00343/AM17/	Lic.No/Date:0910064213 30.09.2016	Date:06.12.2018
Decision: The committee considered the case as per agenda and as per recommendation of				

representative of MSME decided to ratify the norms allowing for 2.5% wastage for both the import items which is to be accounted for in the export product.

RA concerned may take further necessary action as per the decision of NC.

28	Case No.:25/21/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Date:06.12.2018
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per DHI written recommendation vide F. No. 3/12/2017/TSW(B) dated 18.05.2018 . The same is enclosed in the annexure attached.				
RA concerned may take further necessary action as per the decision of NC.				

29	Case No.:28/25/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00588/AM17/	RLA File :09/24/040/00422/AM17/	Lic.No/Date:0910064404 18.11.2016	Date:06.12.2018
Decision: The committee considered the case as per agenda and as per recommendation of representative of MSME decided to ratify the norms allowing for 2.5% wastage for both the import items which is to be accounted for in the export product.				
RA concerned may take further necessary action as per the decision of NC.				

30	Case No.:71/19/80-ALC2/2017	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00352/AM18/	RLA File :05/23/040/00442/AM17/	Lic.No/Date:0510400867 20.12.2016	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 13.09.2018, however, no information received so far. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.				
Case is deferred.				

31	Case No.:7/3/80-ALC2/2018	Party Name: MVS ENGINEERING LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00007/AM19/	RLA File :05/24/040/00469/AM17/	Lic.No/Date:0510400930 26.12.2016	Date:
Decision: The committee considered the case as per agenda and noted that the firm's reply sent to MSME on 27.08.2018. The Committee decided to wait for comments of MSME.				
Case is deferred.				

32	Case No.:25/23/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:0510401088 04.01.2017	Date:06.12.2018
Decision: The committee considered the case as per agenda and it is decided to ratify the norms as per the written comments furnished by MeitY vide their UO No.17/(18)/2017-IPHW dated 13.11.2018. (Copy of the letter attached in the annexure enclosed)				
RA concerned may take further necessary action as per the decision of NC.				

33	Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic. No/Date:0510401181 06.01.2017	Date:
Decision : The Committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per representative of MSME on following points-				
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.				
Case is deferred.				

34	Case No.:19/3/80-ALC2/2018	Party Name: MVM SOLAR PVT.LTD,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00019/AM19/	RLA File :07/24/040/00349/AM17/	Lic. No/Date:0710111072 03.02.2017	Date:
Decision : The committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per representative of MSME on following points-				
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported				

and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

	Case No.:22/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00022/AM18/	RLA File :07/24/040/00285/AM17/	Lic.No/Date:0710111085 07.02.2017	Date:
35	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018.			
	Case is deferred.			

Case No.: 23/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00023/AM18/	RLA File :07/24/040/00297/AM17/	Lic.No/Date:0710111097 07.02.2017	Date:

36 **Decision:** The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018.

Case is deferred.

Case No.: 24/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00024/AM18/	RLA File :07/24/040/00296/AM17/	Lic.No/Date:0710111094 07.02.2017	Date:
37	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018.		
Case is deferred.			

	Case No.:25/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00025/AM18/	RLA File :07/24/040/00295/AM17/	Lic.No/Date:0710111092 07.02.2017	Date
38	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018. Case is deferred.			
	Case No.:26/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00026/AM18/	RLA File :07/24/040/00294/AM17/	Lic.No/Date:0710111091 07.02.2017	Date:
39	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018. Case is deferred.			
	Case No.:27/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00027/AM18/	RLA File :07/24/040/00286/AM17/	Lic.No/Date:0710111086 07.02.2017	Date:
40	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018. Case is deferred.			
	Case No.:28/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00028/AM18/	RLA File :07/24/040/00287/AM17/	Lic.No/Date:0710111087 07.02.2017	Date:
41	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018.			

Case is deferred.

Case No.:29/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00029/AM18/	RLA File :07/24/040/00288/AM17/	Lic.No/Date:0710111088 07.02.2017	Date:
42	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018. Case is deferred.		

Case No.:30/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00030/AM18/	RLA File :07/24/040/00289/AM17/	Lic.No/Date:0710111090 07.02.2017	Date:
43	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018. Case is deferred.		

Case No.:1/24/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Date:
44	Decision: The committee considered the case as per agenda. Based on the comments of Consultant (Tech-1), the Committee decided seek clarification from the firm on following point- i. To clarify, how 264.00 MT of export product can contain 405 MT of rubber compound. Case is deferred.		

Case No.:43/5/80-ALC2/2017	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	Date:
45	Decision: The committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per representative of MSME on following points- 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product.		

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

46	Case No.: 35/11/80-ALC2/2018	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00226/AM19/	RLA File :07/24/040/00372/AM17/	Lic.No/Date:0710111152 20.02.2017	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-3) for examination. Case is deferred.				

47	Case No.: 13/3/80-ALC2/2017	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Withdrawn
	HQ File :01/80/050/00013/AM18/	RLA File :04/24/040/00199/AM17/	Lic.No/Date:0410162829 23.02.2017	Date:
Decision: The Committee considered the case as per agenda and noted that the case was already approved in Meeting No. : 10/80-ALC2/2018 dated 16.11.2018. The Committee decided to withdraw the case from agenda this agenda. Case is withdrawn.				

48	Case No.: 45/3/80-ALC2/2017	Party Name: AUTOFITS PACKAGING PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00045/AM18/	RLA File :03/94/040/01095/AM17/	Lic.No/Date:0310811747 09.03.2017	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 04.12.2018 as raised by Consultant (Tech-1). However, no information received so far. The Committee decided to wait for reply of the firm. Case is deferred.				

49	Case No.: 47/5/80-ALC2/2017	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00108/AM18/	RLA File :34/24/040/00312/AM17/	Lic.No/Date:3410043015 09.03.2017	Date
Decision: The committee considered the case as per agenda and noted that the case was referred to DHI on 20.06.2017 and I.D Note sent on 29.12.2017 and subsequent reminder on 15.10.2018. The Committee decided to wait for the comments from DHI.				

Case is deferred.

50	Case No.:11/3/80-ALC2/2017	Party Name:MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Date
Decision : The Committee considered the case as per agenda and noted that the complete set of application was sent to MSME on 2.5.2017 and reminder I.D. note sent to MSME on 7.12.2018. As per observation of MSME, the Committee decided to call for content of Plastic & steel in the Plastic Head Keys. D/L to be sent to the party. The Case stands deferred.				

51	Case No.:20/3/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 08.10.2018. However, no information received so far. The Committee decided to send final reminder to firm.				
Case is deferred.				

52	Case No.:53/3/80-ALC2/2017	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Date:
Decision: The committee considered the case as per agenda and noted that I.D. note sent to DIPP on 18.05.2018 and reminder on 15.10.2018, however, no comments received. Committee decided to forward the case to Consultant (Tech-3) for examination of the case.				
Case is deferred.				

53	Case No.:24/7/80-ALC2/2017	Party Name:FRIENDS ENGINEERING INDUSTRIES PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00134/AM18/	RLA File :03/94/040/00040/AM18/	Lic.No/Date:0310812494 13.04.2017	Date:
Decision: The committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 08.10.2018, however, no information received so far. The Committee decided to send a final reminder to firm.				
Case is deferred.				

54	Case No.:17/5/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
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	HQ File :01/80/050/00078/AM18/	RLA File :02/24/040/00003/AM18/	Lic.No/Date:0210207535 18.04.2017	Date
	Decision: The committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 08.10.2018, however, no information received so far. The Committee decided to send a final reminder to firm.			
	Case is deferred.			
	Case No.:39/11/80-ALC2/2018	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00230/AM19/	RLA File :07/24/040/00003/AM18/	Lic.No/Date:0710111425 20.04.2017	Date:
55	Decision: The committee considered the case as per agenda and decided to ask the firm to furnish the information on following point- 1. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares/raw Material/Consumables			
	Case is deferred.			
	Case No.:2/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00180/AM18/	RLA File :07/24/040/00299/AM17/	Lic.No/Date:0710111488 26.04.2017	Date:
56	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018.			
	Case is deferred.			
	Case No.:3/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00181/AM18/	RLA File :07/24/040/00300/AM17/	Lic.No/Date:0710111486 26.04.2017	Date:
57	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018.			
	Case is deferred.			
	Case No.:5/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
58	HQ File	RLA File	Lic.No/Date:0710111487	Date:

:01/80/050/00183/AM18/	:07/24/040/00298/AM17/	26.04.2017	
Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018. Case is deferred.			

Case No.:4/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00182/AM18/	RLA File :07/24/040/00305/AM17/	Lic.No/Date:0710111499 28.04.2017	Date:
59	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018. Case is deferred.		

Case No.:6/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00184/AM18/	RLA File :07/24/040/00301/AM17/	Lic.No/Date:0710111497 28.04.2017	Date:
60	Decision: The committee considered the case as per the agenda and noted that party had appeared for PH and explained in detail in Norms Committee Meeting No. 7/80-ALC2/2018 dated 25.07.2018. Committee had called for certain clarifications in the PH which have not been provided till date. It was decided to send a deficiency letter to the firm as decided in Meeting No. 7/80-ALC2/2018 dated 25.7.2018. Case is deferred.		

Case No.:19/5/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:11/80- ALC2/2018 06.12.2018	Withdrawn
HQ File :01/80/050/00080/AM18/	RLA File :31/83/040/00020/AM18/	Lic.No/Date:3110066717 02.05.2017	Date:
61	Decision: The committee considered the case as per the agenda and noted that case was transferred to NC-7 in Meeting No. : 9/80-ALC2/2018 dated 17.10.2018. Committee decided to withdraw the case from agenda. Case is withdrawn.		

Case No.:39/5/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
HQ File :01/80/050/00100/AM18/	RLA File :03/95/040/01041/AM17/	Lic.No/Date:0310813078 05.05.2017	Date:
62	Decision: The committee considered the case as per agenda. The representative of DHI was to provide information on repeat norms. However, DHI has not yet provided the details. A reminder to be		

issued to DHI. Case is deferred.

63	Case No.: 2/17/80-ALC2/2017	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00281/AM18/	RLA File :09/24/040/00055/AM18/	Lic.No/Date:0910065045 15.05.2017	Date:
	Decision: The committee considered the case as per agenda and decided to ask the firm to furnish the information on following points- 1. The weight of each export item. 2. Stage wise wastage. Case is deferred.			

64	Case No.: 11/19/80-ALC2/2017	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Date:
	Decision: The committee considered the case as per agenda and noted that firm has requested to take some time to reply of deficiency letter issued on 13.09.2018. The Committee decided to issue reminder to the firm. Case is deferred.			

65	Case No.: 4/8/80-ALC2/2017	Party Name:THE INDURE PVT. LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Date
	Decision: The Committee considered the case as per the agenda and decided to call the party for Personal Hearing. Letter to go to the firm giving date. Case is deferred.			

66	Case No.: 3/10/80-ALC2/2017	Party Name:HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00213/AM18/	RLA File :05/23/040/00043/AM18/	Lic.No/Date:0510402563 16.05.2017	Date:
	Decision: The committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 08.10.2018, however, no information received so far. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

67	Case No.:1/11/80-ALC2/2018	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.				
68	Case No.:81/11/80-ALC2/2018	Party Name:SHRENO LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00272/AM19/	RLA File :34/24/040/00037/AM18/	Lic.No/Date:3410043207 22.05.2017	Date:
Decision: The Committee considered the case as per the agenda and noted that the hard copy application has not been received. The Committee decided to request RA & firm for furnishing the hard copy of application. Case is deferred.				
69	Case No.:30/8/80-ALC2/2017	Party Name:OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00174/AM18/	RLA File :11/24/040/00002/AM18/	Lic.No/Date:1110028281 23.05.2017	Date
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT on 31.10.2018 for comments. The Committee decided to send reminder to MEIT. Case is deferred.				
70	Case No.:2/12/80-ALC2/2017	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00216/AM18/	RLA File :31/83/040/00158/AM17/	Lic.No/Date:3110066759 25.05.2017	Date:
Decision: The committee considered the case as per agenda and noted that the information/reply received from the firm was sent to DHI on 07.12.2017 and subsequent reminder on 30.05.2018 and 10.08.2018. The Committee decided to send reminder to DHI. Case is deferred.				
71	Case No.:3/5/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00064/AM18/	RLA File :08/24/040/00056/AM18/	Lic.No/Date:0810140386 30.05.2017	Date:

Decision: The Committee considered the case as per agenda and noted that hard copy was not received from RA and firm. The Committee decided to ask RA and firm to furnish the hard copy of the application.

Case is deferred.

72	Case No.:20/9/80-ALC2/2017	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00198/AM18/	RLA File :05/23/040/00081/AM18/	Lic.No/Date:0510403029 05.06.2017	Date:06.12.2018
Decision: The committee considered the case as per agenda and it is decided to ratify the norms as per the written comments furnished by MeitY vide their UO No.17/ (18)/2017-IPHW dated 13.11.2018. (Copy of the letter attached at the end of minutes.)				
RA concerned may take further necessary action as per the decision of NC.				

73	Case No.:1/11/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00214/AM18/	RLA File :04/24/040/00045/AM18/	Lic.No/Date:0410163186 05.06.2017	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that case was referred to MEIT on 02.02.2018; however, no comments have been received yet. As per recommendation of Consultant (Tech-1 & Tech-3) taking cue from norms at SN. B-237 to 246, the committee decided to ratify the norms allowing wastage of 5%. Import entitlement be calculated accordingly.				
RA concerned may take further necessary action as per the decision of NC.				

74	Case No.:7/9/80-ALC2/2017	Party Name:INDUS REFRIGERATION PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00185/AM18/	RLA File :04/24/040/00038/AM18/	Lic.No/Date:0410163240 19.06.2017	Date:06.12.2018
Decision: The committee considered the case as per agenda and as per written recommendation of representative of MSME decided to ratify the norms as per General Note- 4.				
RA concerned may take further necessary action as per the decision of NC.				

75	Case No.:10/9/80-ALC2/2017	Party Name:S AND P ENTERPRISES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic.No/Date:0410163247 20.06.2017	Date
Decision: The committee considered the case as per agenda and noted that the I.D. note sent to MSME on 06.08.2018 and reminder on 05.12.2018. The Committee decided to wait for comments from MSME.				
Case is deferred.				

76	Case No.:40/11/80-ALC2/2018	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00231/AM19/	RLA File :07/24/040/00093/AM18/	Lic.No/Date:0710111804 22.06.2017	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-3) for examination. Case is deferred.			

77	Case No.:3/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00147/AM18/	RLA File :05/23/040/00108/AM18/	Lic.No/Date:0510403251 28.06.2017	Date:06.12.2018
	Decision: The Committee considered the case as per the agenda. D/L has been sent to the firm seeking certificate of analysis from the supplier of the raw material. Reply in this regard is awaited. Case is deferred.			

78	Case No.:17/13/80-ALC2/2017	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00253/AM18/	RLA File :65/24/040/00004/AM18/	Lic.No/Date:6510000005 17.07.2017	Date:
	Decision: In the last meeting, party was asked to appear for PH. Nobody appeared. The Committee considered the case as per the agenda and decided to call again for Personal Hearing. Case is deferred.			

79	Case No.:14/12/80-ALC2/2017	Party Name:GOLD MOHUR PROFILES LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00228/AM18/	RLA File :05/23/040/00156/AM18/	Lic.No/Date:0510403501 25.07.2017	Date:
	Decision: The committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 12.10.2018, however, no information received so far. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

80	Case No.:12/16/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00275/AM18/	RLA File :03/95/040/00235/AM18/	Lic.No/Date:0310815008 03.08.2017	Date:
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 05.12.2018. The Committee decided to wait for the reply from firm.			

Case is deferred.

81	Case No.:14/16/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00277/AM18/	RLA File :03/95/040/00206/AM18/	Lic.No/Date:0310815010 03.08.2017	Date:
	Decision: The committee considered the case as per agenda and noted that case was referred to DHI on 03.11.2017 and firm's reply sent on 29.11.2018 to DHI. The Committee decided to wait for the comments from DHI. Case is deferred.			

82	Case No.:9/13/80-ALC2/2017	Party Name:TECHNIP INDIA LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00245/AM18/	RLA File :05/24/040/00200/AM18/	Lic.No/Date:0510403659 11.08.2017	Date:
	Decision: The committee considered the case as per agenda and noted that case was referred to DIPP and firm's reply sent on 23.08.2018 to DIPP. The Committee decided to send reminder to DIPP and also referred the case to Consultant (Tech-3) for the comments. Case is deferred.			

83	Case No.:4/13/80-ALC2/2017	Party Name:PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00240/AM18/	RLA File :02/24/040/00070/AM18/	Lic.No/Date:0210207794 14.08.2017	Date:06.12.2018
	Decision: The committee considered the case as per agenda and noted that earlier case was referred to DIPP for comments. The firm's reply sent to DIPP on 3.01.2018 and reminder on 01.08.2018, however, no comments received. The Committee decided to forward the case to Consultant (Tech-3) for examination of the case. Case is deferred.			

84	Case No.:8/15/80-ALC2/2017	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00262/AM18/	RLA File :03/94/040/01143/AM17/	Lic.No/Date:0310815207 17.08.2017	Date:
	Decision: The committee considered the case as per agenda and noted that earlier case was referred to DIPP on 16.10.2017 and I.D. note sent on 01.08.2018 to DIPP, however, no comments received. The Committee decided to forward the case to Consultant (Tech-3) for examination of the case.			

Case is deferred.

85	Case No.:2/15/80-ALC2/2017	Party Name:S AND P ENTERPRISES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00256/AM18/	RLA File :04/24/040/00095/AM18/	Lic.No/Date:0410163451 22.08.2017	Date:
Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 05.12.2018. The Committee decided to wait for the reply from firm.				
Case is deferred.				

86	Case No.:45/20/80-ALC2/2017	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00409/AM18/	RLA File :09/24/040/00212/AM18/	Lic.No/Date:0910065374 23.08.2017	Date:06.12.2018
Decision: The committee considered the case as per agenda and noted that earlier case was referred to MoS and they have returned the file with stating that the export product does not fall under the purview of MoS. The Committee decided to ratify the above norms as per recommendation of Consultant (Tech-1 & Tech-3)as under:				
1. Quantity of import item at Sl. No. 1 is allowed on Net to Net basis. 2. Quantity of import item at Sl. No. 2 to 8 is allowed upto 5% of FOB value. 3. Import Item No. 9 stands deleted as it is not matching with the information provided by the party in its application and annexure.				
RA concerned may take further necessary action as per the decision of NC.				

87	Case No.:55/11/80-ALC2/2018	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00246/AM19/	RLA File :07/24/040/00130/AM18/	Lic.No/Date:0710112062 24.08.2017	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MEITY.				
Case is deferred.				

88	Case No.:80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME.				
Case is deferred.				

89	Case No.:31/11/80-ALC2/2018	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2018	Deferred
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			06.12.2018	
	HQ File :01/80/050/00222/AM19/	RLA File :34/24/040/00375/AM17/	Lic.No/Date:3410043419 30.08.2017	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME.			
	Case is deferred.			
	Case No.:2/11/80-ALC2/2018	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
90	HQ File :01/80/050/00193/AM19/	RLA File :65/24/040/00005/AM18/	Lic.No/Date:6510000008 31.08.2017	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME.			
	Case is deferred.			
	Case No.:1/15/80-ALC2/2017	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
91	HQ File :01/80/050/00255/AM18/	RLA File :31/83/040/00039/AM18/	Lic.No/Date:3110066866 11.09.2017	Date:06.12.2018
	Decision: The committee considered the case as per agenda and noted that deficiency letter has been issued to the firm on 4.7.2018 and final reminder issued 5.12.2018. The reply is awaited from the firm.			
	Case is deferred.			
	Case No.:10/16/80-ALC2/2017	Party Name:HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
92	HQ File :01/80/050/00273/AM18/	RLA File :05/23/040/00216/AM18/	Lic.No/Date:0510404000 13.09.2017	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and decided to send deficiency letter to firm raised by DHI dated 04.09.2018.			
	Case is deferred.			
	Case No.:18/19/80-ALC2/2017	Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:11/80- ALC2/2018 06.12.2018	Deferred
93	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Date:06.12.2018
	Decision: Committee considered the case as per agenda and decided to send deficiency letter to firm raised by MEIT.			
	Case is deferred.			

94	Case No.:30/11/80-ALC2/2018	Party Name:AKSHAR PRECISION TUBES PVT.LTD,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00221/AM19/	RLA File :34/24/040/00179/AM18/	Lic.No/Date:3410043530 10.10.2017	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for their examination. Case is deferred.				

95	Case No.:45/19/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00326/AM18/	RLA File :03/95/040/00476/AM18/	Lic.No/Date:0310816384 17.10.2017	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 13.09.2019, however, no information received so far. Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

96	Case No.:38/11/80-ALC2/2018	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00229/AM19/	RLA File :07/24/040/00198/AM18/	Lic.No/Date:0710112293 24.10.2017	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-3). Case is deferred.				

97	Case No.:46/19/80-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00327/AM18/	RLA File :03/95/040/00236/AM18/	Lic.No/Date:0310816625 30.10.2017	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 04.12.2018 raised by MEIT. The Committee decided to wait for reply of the firm. Case is deferred.				

98	Case No.:36/19/80-ALC2/2017	Party Name:ASHOKA MANUFACTURING LTD,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Date:06.12.2018
Decision: Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 13.09.2019, however, no information received so far. Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

99	Case No.:12/19/80-ALC2/2017	Party Name:HTL LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00293/AM18/	RLA File :04/24/040/00151/AM18/	Lic.No/Date:0410163668 06.11.2017	Date:06.12.2018
Decision: Committee considered the case as per agenda and decided to send deficiency letter to firm raised by MEIT. Case is deferred.				

100	Case No.:9/20/80-ALC2/2017	Party Name:S AND P ENTERPRISES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00373/AM18/	RLA File :04/24/040/00148/AM18/	Lic.No/Date:0410163667 06.11.2017	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 29.11.2018 raised by MSME. The Committee decided to wait for reply of the firm. Case is deferred.				

101	Case No.:78/19/80-ALC2/2017	Party Name:SMS INDIA PVT. LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00359/AM18/	RLA File :05/24/040/00341/AM18/	Lic.No/Date:0510404554 09.11.2017	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm, however, no information received so far. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

102	Case No.:48/8/80-ALC2/2018	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00171/AM19/	RLA File :65/24/040/00006/AM18/	Lic.No/Date:6510000010 15.11.2017	Date:06.12.2018
Decision: In the last meeting, party was asked to appear for PH. Nobody appeared. The Committee considered the case as per the agenda and decided to call for Personal Hearing. Case is deferred.				

103	Case No.:39/8/80-ALC2/2018	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00162/AM19/	RLA File :07/24/040/00227/AM18/	Lic.No/Date:0710112422 16.11.2017	Date:06.12.2018
Decision: Personal hearing was given to the firm. In the personal hearing the firm informed the committee that it has taken various A.A. licences for supply of 33 rail/tramway coaches. Further, firm				

stated that it has taken an additional licence for supplementary material required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this licence.

The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licences issued to the firm, admissibility and current status.

Case is deferred.

104	Case No.:55/19/80-ALC2/2017	Party Name: VEELINE MEDIA LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00336/AM18/	RLA File :02/24/040/00130/AM18/	Lic.No/Date:0210207985 20.11.2017	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 29.11.2018 raised by DIPP. The Committee decided to wait for reply of the firm. Case is deferred.			

105	Case No.:77/19/80-ALC2/2017	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Withdrawn
	HQ File :01/80/050/00358/AM18/	RLA File :32/21/040/00073/AM18/	Lic.No/Date:3210078312 27.11.2017	Date:06.12.2018
	Decision: The committee considered the case as per the agenda and noted that this case was discussed in Meeting No. 10/80-ALC2/2018 dated 16.11.2018. The firm vide their e-mail 9.11.2018 has informed that they have surrendered the above license to RA, Coimbatore. The Committee decided to withdraw the case from agenda. Case is withdrawn.			

106	Case No.:26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that the I.D. note sent to MSME on 24.07.2018. The Committee decided to wait for comments from MSME. Case is deferred.			

107	Case No.:3/20/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00367/AM18/	RLA File :03/95/040/00649/AM18/	Lic.No/Date:0310818033 27.12.2017	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that final reminder sent to firm on 05.12.2018. The Committee decided to await the reply of the firm.			

Case is deferred.			
108	Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:11/80- ALC2/2018 06.12.2018
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018
Deferred Date:06.12.2018 Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 13.09.2019, however, no information received so far. Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			
109	Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:11/80- ALC2/2018 06.12.2018
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018
Deferred Date:06.12.2018 Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 13.09.2019, however, no information received so far. Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			
110	Case No.:21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:11/80- ALC2/2018 06.12.2018
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018
Deferred Date:06.12.2018 Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 13.09.2019, however, no information received so far. Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			
111	Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:11/80- ALC2/2018 06.12.2018
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018
Deferred Date:06.12.2018 Decision: The Committee considered the case as per agenda and noted that final reminder sent to firm on 05.12.2018. The Committee decided to await the reply of the firm. Case is deferred.			

	Case No.:25/20/80-ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
112	HQ File :01/80/050/00389/AM18/	RLA File :04/24/040/00187/AM18/	Lic.No/Date:0410163861 05.01.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that final reminder sent to firm on 05.12.2018. The Committee decided to await the reply of the firm. Case is deferred.			
	Case No.:32/11/80-ALC2/2018	Party Name: AQUASUB ENGINEERING	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
113	HQ File :01/80/050/00223/AM19/	RLA File :32/24/040/00040/AM18/	Lic.No/Date:3210078358 05.01.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
	Case No.:29/20/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
114	HQ File :01/80/050/00393/AM18/	RLA File :32/24/040/00042/AM18/	Lic.No/Date:3210078359 08.01.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 29.11.2018 raised by DIPP. The Committee decided to wait for reply of the firm. Case is deferred.			
	Case No.:37/20/80-ALC2/2017	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00401/AM18/	RLA File :03/95/040/00728/AM18/	Lic.No/Date:0310818302 08.01.2018	Date:06.12.2018
115	Decision: The Committee considered the case as per agenda and it was decided to ask the firm to furnish the information on following point- Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			
116	Case No.:27/20/80-ALC2/2017	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred

	HQ File :01/80/050/00391/AM18/	RLA File :04/24/040/00206/AM18/	Lic.No/Date:0410163886 09.01.2018	Date:06.12.2018
	Decision: The committee considered the case as per agenda and noted that the case was earlier referred to DIPP and I.D. note on 19.03.2018, however, no comments received. The Committee decided to ask the firm to furnish the information as per recommendation of Consultant (Tech-3) on following points- 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			
	Case No.:1/3/80-ALC2/2018	Party Name:S AND P ENTERPRISES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
117	HQ File :01/80/050/00001/AM19/	RLA File :04/24/040/00202/AM18/	Lic.No/Date:0410163885 09.01.2018	Date:
	Decision: Committee considered the case as per agenda and decided to send deficiency letter to firm raised by MSME. Case is deferred.			
	Case No.:4/20/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00368/AM18/	RLA File :05/23/040/00375/AM18/	Lic.No/Date:0510405282 10.01.2018	Date:06.12.2018
118	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of DIPP vide DIPP No. P-47011/354/2018-TSW dated 15.11.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:35/20/80-ALC2/2017	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
119	HQ File :01/80/050/00399/AM18/	RLA File :03/95/040/00851/AM18/	Lic.No/Date:0310818442 11.01.2018	Date:
	Decision : The Committee considered the case as per agenda and it was decided to ask the firm to furnish the information as per representative of MSME on following points-			

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

120	Case No.:54/20/80-ALC2/2017	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00418/AM18/	RLA File :03/95/040/00824/AM18/	Lic.No/Date:0310818444 11.01.2018	Date:
	Decision: The Committee considered the case as per agenda and noted that reply has been received from the firm. It was also noticed that the case has not yet been referred to MoM. Therefore the Committee decided to forward the same to Consultant (Tech-1) for his comments. Case is deferred.			

121	Case No.:13/3/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00013/AM19/	RLA File :65/24/040/00007/AM18/	Lic.No/Date:6510000011 31.01.2018	Date:
	Decision: The committee considered the case as per the agenda and noted that the representative of firm appeared before NC Meeting No.: 10/80-ALC2/2018 dated 16.11.2018 and was asked to submit certain information for examination of the case, however, no reply has yet been received. The Committee decided to wait for reply of the firm. Case is deferred.			

122	Case No.:37/5/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00086/AM19/	RLA File :09/24/040/00554/AM18/	Lic.No/Date:0910065941 31.01.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 27.11.2018 raised by MSME. The Committee decided to wait for reply of the firm. Case is deferred.			

123	Case No.:79/11/80-ALC2/2018	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00270/AM19/	RLA File :05/23/040/00418/AM18/	Lic.No/Date:0510405508 02.02.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.				

124	Case No.: 52/20/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File : 01/80/050/00416/AM18/	RLA File : 05/24/040/00552/AM18/	Lic.No/Date:0510405538 06.02.2018	Date:
Decision: The committee considered the case as per agenda and noted that an I.D Note sent to DIPP on 16.03.2018 and subsequent reminder on 25.09.2018, however, no comments received. The Committee decided to send reminder to DIPP. Case is deferred.				

125	Case No.:21/11/80-ALC2/2018	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00212/AM19/	RLA File :03/95/040/00958/AM18/	Lic.No/Date:0310819089 12.02.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward a complete set of application to MSME for examination. Case is deferred.				

126	Case No.:33/20/80-ALC2/2017	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00397/AM18/	RLA File :31/83/040/00154/AM18/	Lic.No/Date:3110066981 13.02.2018	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 22.11.2018 raised by DHI. The Committee decided to wait for reply of the firm. Case is deferred.				

127	Case No.:36/11/80-ALC2/2018	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00227/AM19/	RLA File :07/24/040/00306/AM18/	Lic.No/Date:0710112840 19.02.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-3). Case is deferred.				

128	Case No.:33/5/80-ALC2/2018	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00082/AM19/	RLA File :03/95/040/00754/AM18/	Lic.No/Date:0310819295 21.02.2018	Date:
	Decision: The Committee considered the case as per agenda and noted that the I.D. note sent to DIPP on 20.09.2018. The Committee decided to send reminder to DIPP. Case is deferred.			

129	Case No.:32/5/80-ALC2/2018	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00081/AM19/	RLA File :03/95/040/01031/AM18/	Lic.No/Date:0310819380 23.02.2018	Date:
	Decision: The Committee considered the case as per agenda and noted that the I.D. note sent to MSME on 03.07.2018. The Committee decided to wait for comments from MSME. Case is deferred.			

130	Case No.:30/3/80-ALC2/2018	Party Name:COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00030/AM19/	RLA File :03/94/040/00923/AM18/	Lic.No/Date:0310819430 27.02.2018	Date:
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DIPP in May 2018 and an I.D. note sent to DIPP on 15.10.2018, however, no inputs received from DIPP. The Committee decided to forward the case to Consultant (Tech-3) for comments. Case is deferred.			

131	Case No.:9/3/80-ALC2/2018	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00009/AM19/	RLA File :05/24/040/00599/AM18/	Lic.No/Date:0510405742 28.02.2018	Date:
	Decision: The Committee considered the case as per agenda and decided to forward the case to DIPP for comments as per observation of MSME representative. Case is deferred.			

132	Case No.:8/3/80-ALC2/2018	Party Name:S AND P ENTERPRISES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00008/AM19/	RLA File :04/24/040/00249/AM18/	Lic.No/Date:0410164032 02.03.2018	Date:06.12.2018

Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 05.12.2018 raised by MSME. The Committee decided to wait for reply of the firm.

Case is deferred.

133	Case No.:43/3/80-ALC2/2018	Party Name:RONCH POLYMERS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Withdrawn
	HQ File :01/80/050/00043/AM19/	RLA File :03/95/040/00999/AM18/	Lic.No/Date:0310819556 06.03.2018	Date:16.11.2018
Decision: The Committee considered the case as per agenda and noted that the case was already approved in Meeting No. : 10/80-ALC2/2018 dated 16.11.2018. The Committee decided to withdraw the case from agenda. Case is withdrawn.				

134	Case No.:44/3/80-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00044/AM19/	RLA File :03/95/040/00867/AM18/	Lic.No/Date:0310819589 07.03.2018	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT on 05.12.2018 for their comments. The Committee decided to wait for the comments from MEIT. Case is deferred				

135	Case No.:35/3/80-ALC2/2018	Party Name:SHIV INDUSTRIES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00035/AM19/	RLA File :30/24/040/00043/AM18/	Lic.No/Date:3010104260 08.03.2018	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that complete set of application sent to MSME on 29.11.2018 for comments.				
Case is deferred.				

136	Case No.:40/3/80-ALC2/2018	Party Name:SHIV INDUSTRIES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00040/AM19/	RLA File :30/24/040/00042/AM18/	Lic.No/Date:3010104261 08.03.2018	Date:06.12.2018
Decision: The Committee considered the case as per agenda and noted that complete set of application sent to MSME on 07.12.2018 for comments.				
Case is deferred.				

137	Case No.:21/3/80-ALC2/2018	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00021/AM19/	RLA File :05/24/040/00613/AM18/	Lic.No/Date:0510405842 09.03.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 04.12.2018 raised by MSME. The Committee decided to wait for reply of the firm. Case is deferred.			

138	Case No.:49/3/80-ALC2/2018	Party Name:WELLCARE OIL TOOLS PVT. LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00049/AM19/	RLA File :05/24/040/00602/AM18/	Lic.No/Date:0510405873 14.03.2018	Date:06.12.2018
	Decision: The Committee considered the case as per the agenda and noted that non-technical person appeared for PH. The Committee decided to call for technical person for another PH. Case is deferred.			

139	Case No.:29/11/80-ALC2/2018	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00220/AM19/	RLA File :03/95/040/01062/AM18/	Lic.No/Date:0310819856 16.03.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME. Case is deferred.			

140	Case No.:3/11/80-ALC2/2018	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00194/AM19/	RLA File :65/24/040/00008/AM18/	Lic.No/Date:6510000013 21.03.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME. Case is deferred.			

141	Case No.:16/3/80-ALC2/2018	Party Name:ELECTRONIC INSTRUMENTATION	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00016/AM19/	RLA File :33/24/040/00012/AM18/	Lic.No/Date:3310030436 23.03.2018	Date:06.12.2018
	Decision: Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 04.12.2018 raised by DIPP (Chemical). The Committee decided to wait for reply of the firm. Case is deferred.			

142	Case No.:25/3/80-ALC2/2018	Party Name:BIRLA CABLE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00025/AM19/	RLA File :11/24/040/00012/AM18/	Lic.No/Date:1110028327 23.03.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT on 22.11.2018 for comments. The Committee decided to wait for the comments from MEIT. Case is deferred.			

143	Case No.:26/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00026/AM19/	RLA File :11/24/040/00009/AM18/	Lic.No/Date:1110028325 23.03.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written recommendation of MeitY vide their U.O. No. 17(12)/2018-IPHW dated 13.11.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

144	Case No.:27/3/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00027/AM19/	RLA File :11/24/040/00010/AM18/	Lic.No/Date:1110028330 23.03.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT on 29.08.2018 and subsequent reminder on 29.11.2018 to MEIT. The Committee decided to wait for the comments from MEIT. Case is deferred.			

145	Case No.:37/3/80-ALC2/2018	Party Name:BIRLA CABLE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00037/AM19/	RLA File :11/24/040/00011/AM18/	Lic.No/Date:1110028326 23.03.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written recommendation of MeitY vide their U.O. No. 17(14)/2018-IPHW dated 13.11.2018. The same is enclosed in the annexure attached. RA concerned may take further necessary action as per the decision of NC.			

146	Case No.:24/3/80-ALC2/2018	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00024/AM19/	RLA File :05/24/040/00643/AM18/	Lic.No/Date:0510406012 28.03.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and decided to forward the case to DIPP for comments as per recommendation of MSME representative. Case is deferred.			

147	Case No.:68/5/80-ALC2/2018	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
	HQ File :01/80/050/00117/AM19/	RLA File :03/95/040/01165/AM18/	Lic.No/Date:0310820186 28.03.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda. Based on the recommendation of the representative from MSME the norms may be allowed as under – 1. Import Item 1 may be allowed for 5305 kg(wastage 73.37% after 1/3 rd recovery) 2. Import Item 2 may be allowed for 449.5 kg(wastage 114% after 1/3 rd recovery) RA concerned may take further necessary action as per the decision of NC.			

148	Case No.:1/6/80-ALC2/2018	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00122/AM19/	RLA File :56/24/040/00047/AM18/	Lic.No/Date:5610005378 28.03.2018	Date:06.12.2018
	Decision: The committee considered the case as per agenda and noted that the case was earlier referred to DIPP and I.D. note sent on 04.10.2018, however, no comments received. Committee decided to ask the firm to furnish the information as per recommendation of Consultant (Tech-3) on following points- 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Case is deferred.			

	Case No.:67/5/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00116/AM19/	RLA File :04/24/040/00267/AM18/	Lic.No/Date:0410164150 02.04.2018	Date:06.12.2018
149	Decision: The Committee considered the case as per agenda and noted that the information/reply received from the firm was sent to DHI on 04.12.2018 for comments. The Committee decided to wait for the comments from DHI. Case is deferred			
	Case No.:22/3/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00022/AM19/	RLA File :05/23/040/00516/AM18/	Lic.No/Date:0510406040 03.04.2018	Date:06.12.2018
150	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 05.12.2018 raised by MEIT. The Committee decided to wait for reply of the firm. Case is deferred.			
	Case No.:26/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00075/AM19/	RLA File :11/24/040/00001/AM19/	Lic.No/Date:1110028332 13.04.2018	Date:06.12.2018
151	Decision: The Committee considered the case as per agenda and noted that the I.D. note sent to MEIT on 03.07.2018 and subsequent reminder on 05.12.2018. The Committee decided to wait for comments from MEIT. Case is deferred.			
	Case No.:4/5/80-ALC2/2018	Party Name: ENVIROTEK TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00053/AM19/	RLA File :02/24/040/00202/AM18/	Lic.No/Date:0210208347 16.04.2018	Date:06.12.2018
152	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 27.11.2018 raised by MSME. The Committee decided to wait for reply of the firm. Case is deferred.			

153	Case No.:40/8/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that complete set of application has not been sent to MSME. The Committee decided to send the application to MSME immediately. Case is deferred.			

154	Case No.:63/11/80-ALC2/2018	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00254/AM19/	RLA File :09/24/040/00651/AM18/	Lic.No/Date:0910066163 18.04.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			

155	Case No.:20/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00069/AM19/	RLA File :05/24/040/00042/AM19/	Lic.No/Date:0510406252 27.04.2018	Date:06.12.2018
	Decision: Committee considered the case as per agenda and noted that the I.D. note sent to DIPP on 02.08.2018 and subsequent reminder on 22.11.2018. The Committee decided to wait for comments from DIPP. Case is deferred.			

156	Case No.:21/5/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00070/AM19/	RLA File :05/24/040/00040/AM19/	Lic.No/Date:0510406253 27.04.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that the I.D. note sent to DIPP on 02.08.2018 and subsequent reminder on 22.11.2018. The Committee decided to wait for comments from DIPP. Case is deferred.			

157	Case No.:22/5/80-ALC2/2018	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred.
	HQ File :01/80/050/00071/AM19/	RLA File :05/24/040/00041/AM19/	Lic.No/Date:0510406251 27.04.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that the I.D. note sent to DIPP on 02.08.2018 and subsequent reminder on 22.11.2018. The Committee decided to wait for			

	comments from DIPP.			
	Case is deferred.			
	Case No.:23/5/80-ALC2/2018	Party Name: RITES LTD.	Meet No/Date: 11/80-ALC2/2018 06.12.2018	Deferred
158	HQ File :01/80/050/00072/AM19/	RLA File :05/24/040/00045/AM19/	Lic.No/Date: 0510406273 27.04.2018	Date: 06.12.2018
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 27.11.2018 raised by DHI. The Committee decided to wait for reply of the firm. Case is deferred			
	Case No.:25/5/80-ALC2/2018	Party Name: WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date: 11/80-ALC2/2018 06.12.2018	Deferred
159	HQ File :01/80/050/00074/AM19/	RLA File :05/24/040/00033/AM19/	Lic.No/Date: 0510406264 27.04.2018	Date: 06.12.2018
	Decision: The Committee considered the case as per agenda and noted that final reminder sent to firm on 27.11.2018. The Committee decided to await the reply of the firm. Case is deferred.			
	Case No.:6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date: 11/80-ALC2/2018 06.12.2018	Deferred
160	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date: 0310820724 27.04.2018	Date:
	Decision: Committee considered the case as per agenda and noted that the I.D. note sent to DHI on 20.09.2018. The Committee decided to send reminder to DHI. Case is deferred.			
	Case No.:27/5/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 11/80-ALC2/2018 06.12.2018	Deferred
161	HQ File :01/80/050/00076/AM19/	RLA File :05/23/040/00038/AM19/	Lic.No/Date: 0510406287 01.05.2018	Date:
	Decision: The Committee considered the case as per agenda and noted that the I.D. note sent to DIPP on 05.12.2018. The Committee decided to await the comments from DIPP. Case is deferred.			
162	Case No.:38/5/80-ALC2/2018	Party Name: THE WEST COAST PAPER MILLS LTD	Meet No/Date: 11/80-ALC2/2018 06.12.2018	Deferred

HQ File :01/80/050/00087/AM19/	RLA File :07/24/040/00009/AM19/	Lic.No/Date:0710113226 03.05.2018	Date:
Decision: The Committee considered the case as per agenda and as per the deficiency raised by MEITY vide their letter No.: 17(24)/2018-IPHW dated 19.11.2018. It is decided to ask the firm to furnish the following points : i. Detail of export product i.e. design, drawing, calculation etc. ii. Quantity of import item required for manufacturing per unit export product for each export product separately. iii. Wastage claimed in manufacturing process iv. Justification thereof.			
Case is deferred			

163	Case No.:30/5/80-ALC2/2018	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00079/AM19/	RLA File :31/83/040/00010/AM19/	Lic. No/Date:3110067039 07.05.2018	Date:
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 22.11.2018. The Committee decided to wait for reply of the firm. Case is deferred.			

164	Case No.:31/5/80-ALC2/2018	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00080/AM19/	RLA File :31/83/040/00011/AM19/	Lic. No/Date:3110067040 07.05.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that final reminder sent to firm on 05.12.2018. The Committee decided to await the reply of the firm. Case is deferred.			

165	Case No.:41/5/80-ALC2/2018	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00090/AM19/	RLA File :03/94/040/00075/AM19/	Lic.No/Date:0310820813 07.05.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that earlier case was referred to DIPP, however, no comments received. The Committee decided to ask the firm to furnish the information as per recommendation of Consultant (Tech-3) on following points- 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of			

other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

166	Case No.:43/5/80-ALC2/2018	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00092/AM19/	RLA File :03/94/040/00073/AM19/	Lic.No/Date:0310820812 07.05.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that earlier case was referred to DIPP, however, no comments received. The Committee decided to ask the firm to furnish the information as per recommendation of Consultant (Tech-3) on following points- 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

167	Case No.:44/5/80-ALC2/2018	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00093/AM19/	RLA File :03/94/040/00060/AM19/	Lic.No/Date:0310820811 07.05.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that earlier case was referred to DIPP, however, no comments received. The Committee decided to ask the firm to furnish the information as per recommendation of Consultant (Tech-3) on following points- 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings			

	etc.
	Case is deferred.

	Case No.:46/5/80-ALC2/2018	Party Name:S AND P ENTERPRISES	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
168	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 27.11.2018. The Committee decided to wait for reply of the firm.			
	Case is deferred.			

	Case No.:52/5/80-ALC2/2018	Party Name:BIRLA CABLE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
169	HQ File :01/80/050/00101/AM19/	RLA File :11/24/040/00004/AM19/	Lic.No/Date:1110028337 08.05.2018	Date:06.12.2018
	Decision: The Committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT on 05.12.2018 for their comments. The Committee decided to wait for the comments from MEIT.			
	Case is deferred.			

	Case No.:53/5/80-ALC2/2018	Party Name:BIRLA CABLE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
170	HQ File :01/80/050/00102/AM19/	RLA File :11/24/040/00003/AM19/	Lic.No/Date:1110028336 08.05.2018	Date:06.12.2018
	Decision: Committee considered the case as per agenda and noted that the information/reply received from the firm was sent to MEIT on 04.12.2018 for their comments. The Committee decided to wait for the comments from MEIT.			
	Case is deferred.			

	Case No.:45/11/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
171	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic.No/Date:0910066251 21.05.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME.			
	Case is deferred.			

172	Case No.:59/11/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
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	HQ File :01/80/050/00250/AM19/	RLA File :09/24/040/00059/AM19/	Lic.No/Date:0910066359 20.06.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			
173	Case No.:61/11/80-ALC2/2018	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00252/AM19/	RLA File :09/24/040/00057/AM19/	Lic.No/Date:0910066362 20.06.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			
174	Case No.:77/11/80-ALC2/2018	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00268/AM19/	RLA File :32/24/040/00015/AM19/	Lic.No/Date:3210078538 28.06.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME. Case is deferred.			
175	Case No.:15/11/80-ALC2/2018	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00206/AM19/	RLA File :03/94/040/00229/AM19/	Lic.No/Date:0310822146 06.07.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			
176	Case No.:66/11/80-ALC2/2018	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00257/AM19/	RLA File :09/24/040/00138/AM19/	Lic.No/Date:0910066428 06.07.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			
177	Case No.:17/11/80-ALC2/2018	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred

	HQ File :01/80/050/00208/AM19/	RLA File :03/94/040/00322/AM19/	Lic.No/Date:0310822303 13.07.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			
	Case No.:16/11/80-ALC2/2018	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
178	HQ File :01/80/050/00207/AM19/	RLA File :03/94/040/00334/AM19/	Lic.No/Date:0310822371 17.07.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
	Case No.:41/11/80-ALC2/2018	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
179	HQ File :01/80/050/00232/AM19/	RLA File :07/24/040/00090/AM19/	Lic.No/Date:0710113611 20.07.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-3) for examination. Case is deferred.			
	Case No.:8/11/80-ALC2/2018	Party Name:LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
180	HQ File :01/80/050/00199/AM19/	RLA File :05/23/040/00202/AM19/	Lic.No/Date:0510407334 27.07.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			
	Case No.:6/11/80-ALC2/2018	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
181	HQ File :01/80/050/00197/AM19/	RLA File :05/24/040/00251/AM19/	Lic.No/Date:0510407357 30.07.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
	Case No.:20/11/80-ALC2/2018	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
182	HQ File	RLA File	Lic.No/Date:0310822695	Date:

	:01/80/050/00211/AM19/	:03/94/040/00362/AM19/	30.07.2018	
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
183	Case No.:33/11/80-ALC2/2018 HQ File :01/80/050/00224/AM19/	Party Name:STYL RITE OPTICAL INDUSTRIES RLA File :03/95/040/00216/AM19/	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:0310822705 30.07.2018	Deferred Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			
184	Case No.:12/11/80-ALC2/2018 HQ File :01/80/050/00203/AM19/	Party Name:MICRON INSTRUMENTS PVT LTD RLA File :05/24/040/00264/AM19/	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:0510407380 31.07.2018	Deferred Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
185	Case No.:13/11/80-ALC2/2018 HQ File :01/80/050/00204/AM19/	Party Name:MICRON INSTRUMENTS PVT LTD RLA File :05/24/040/00265/AM19/	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:0510407381 31.07.2018	Deferred Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
186	Case No.:14/11/80-ALC2/2018 HQ File :01/80/050/00205/AM19/	Party Name:MICRON INSTRUMENTS PVT LTD RLA File :05/24/040/00263/AM19/	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:0510407383 31.07.2018	Deferred Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
187	Case No.:18/11/80-ALC2/2018 HQ File	Party Name:KELVION INDIA PVT LTD RLA File	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:0310822721	Deferred Date:

	:01/80/050/00209/AM19/	:03/94/040/00367/AM19/	31.07.2018	
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
	Case No.:7/11/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
188	HQ File :01/80/050/00198/AM19/	RLA File :05/23/040/00205/AM19/	Lic.No/Date:0510407435 03.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
	Case No.:9/11/80-ALC2/2018	Party Name:LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
189	HQ File :01/80/050/00200/AM19/	RLA File :05/23/040/00218/AM19/	Lic.No/Date:0510407454 06.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			
	Case No.:76/11/80-ALC2/2018	Party Name:HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
190	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MEITY for examination. Case is deferred.			
	Case No.:78/11/80-ALC2/2018	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
191	HQ File :01/80/050/00269/AM19/	RLA File :53/24/040/00003/AM19/	Lic.No/Date:5310019822 06.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-1) for examination. Case is deferred.			
	Case No.:11/11/80-ALC2/2018	Party Name:ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
192	HQ File	RLA File	Lic.No/Date:0510407480	Date:

:01/80/050/00202/AM19/	:05/23/040/00216/AM19/	08.08.2018	
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination.			
Case is deferred.			

193	Case No.:19/11/80-ALC2/2018	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination.				
Case is deferred.				

194	Case No.:43/11/80-ALC2/2018	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00234/AM19/	RLA File :08/24/040/00115/AM19/	Lic.No/Date:0810143257 14.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination.				
Case is deferred.				

195	Case No.:5/11/80-ALC2/2018	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00196/AM19/	RLA File :05/23/040/00229/AM19/	Lic.No/Date:0510407548 17.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination.				
Case is deferred.				

196	Case No.:10/11/80-ALC2/2018	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00201/AM19/	RLA File :05/23/040/00227/AM19/	Lic.No/Date:0510407549 17.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination.				
Case is deferred.				

	Case No.:48/11/80-ALC2/2018	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
197	HQ File :01/80/050/00239/AM19/	RLA File :07/24/040/00132/AM19/	Lic.No/Date:0710113740 21.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.				

	Case No.:4/11/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
198	HQ File :01/80/050/00195/AM19/	RLA File :05/24/040/00296/AM19/	Lic.No/Date:0510407583 23.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.				

	Case No.:37/11/80-ALC2/2018	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
199	HQ File :01/80/050/00228/AM19/	RLA File :07/24/040/00126/AM19/	Lic.No/Date:0710113743 23.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-3) for examination. Case is deferred.				

	Case No.:27/11/80-ALC2/2018	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
200	HQ File :01/80/050/00218/AM19/	RLA File :03/95/040/00421/AM19/	Lic.No/Date:0310823294 27.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.				

	Case No.:25/11/80-ALC2/2018	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
201	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.				

202	Case No.:26/11/80-ALC2/2018	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00217/AM19/	RLA File :03/95/040/00311/AM19/	Lic.No/Date:0310823355 28.08.2018	Date:
	Decision: The Committee considered the case as per the agenda. It was decided to refer the case to DIPP. Case is deferred			

203	Case No.:42/11/80-ALC2/2018	Party Name: MEDIVAC SURGICAL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00233/AM19/	RLA File :37/24/040/00002/AM19/	Lic.No/Date:3710002710 28.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-1) for examination. Case is deferred.			

204	Case No.:23/11/80-ALC2/2018	Party Name:JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			

205	Case No.:28/11/80-ALC2/2018	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			

206	Case No.:51/11/80-ALC2/2018	Party Name:SENIOR INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00242/AM19/	RLA File :05/24/040/00308/AM19/	Lic.No/Date:0510407643 29.08.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			

207	Case No.:58/11/80-ALC2/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File	RLA File	Lic.No/Date:0210208676	Date:

:01/80/050/00249/AM19/	:02/24/040/00087/AM19/	05.09.2018	
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			

208	Case No.:34/11/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00225/AM19/	RLA File :31/83/040/00091/AM19/	Lic.No/Date:3110067168 06.09.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.				

209	Case No.:60/11/80-ALC2/2018	Party Name: GLOVIS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00251/AM19/	RLA File :04/24/040/00115/AM19/	Lic.No/Date:0410164647 06.09.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.				

210	Case No.:65/11/80-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-1) for their examination. Case is deferred.				

211	Case No.:44/11/80-ALC2/2018	Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00235/AM19/	RLA File :33/24/040/00007/AM19/	Lic.No/Date:3310030475 12.09.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.				

212	Case No.:50/11/80-ALC2/2018	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00241/AM19/	RLA File :31/83/040/00090/AM19/	Lic.No/Date:3110067175 12.09.2018	Date:

Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination.
Case is deferred.

213	Case No.: 46/11/80-ALC2/2018	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00237/AM19/	RLA File :53/24/040/00004/AM19/	Lic.No/Date:5310019847 13.09.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-1) for their examination. Case is deferred.				

214	Case No.: 64/11/80-ALC2/2018	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00255/AM19/	RLA File :22/24/040/00048/AM19/	Lic.No/Date:2210015975 13.09.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.				

215	Case No.: 49/11/80-ALC2/2018	Party Name:LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00240/AM19/	RLA File :05/23/040/00264/AM19/	Lic.No/Date:0510407822 18.09.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.				

216	Case No.: 53/11/80-ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00244/AM19/	RLA File :05/23/040/00263/AM19/	Lic.No/Date:0510407844 19.09.2018	Date:
Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.				

217	Case No.: 73/11/80-ALC2/2018	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00264/AM19/	RLA File :05/24/040/00290/AM19/	Lic.No/Date:0510407857 20.09.2018	Date:

Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination.
Case is deferred.

218	Case No.:22/11/80-ALC2/2018	Party Name:CROWN CLOSURES PVT. LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic.No/Date:0310823992 26.09.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			

219	Case No.:57/11/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			

220	Case No.:54/11/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00245/AM19/	RLA File :53/24/040/00006/AM19/	Lic.No/Date:5310019859 27.09.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to Consultant (Tech-1) for their examination. Case is deferred.			

221	Case No.:56/11/80-ALC2/2018	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00247/AM19/	RLA File :31/83/040/00097/AM19/	Lic.No/Date:3110067181 27.09.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			

222	Case No.:68/11/80-ALC2/2018	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
	HQ File	RLA File	Lic.No/Date:0510407918	Date:

	:01/80/050/00259/AM19/	:05/24/040/00352/AM19/	27.09.2018	
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for their examination. Case is deferred.			
223	Case No.:82/11/80-ALC2/2018 HQ File :01/80/050/00273/AM19/	Party Name:ANSTECH RLA File :34/24/040/00218/AM19/	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:3410044543 04.10.2018	Deferred Date:
	Decision: The Committee considered the case as per the agenda and noted that the hard copy application has not been received. The Committee decided to request RA & firm for furnishing the hard copy of application. Case is deferred.			
224	Case No.:24/11/80-ALC2/2018 HQ File :01/80/050/00215/AM19/	Party Name:SHIV INDUSTRIES RLA File :30/24/040/00031/AM19/	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:3010104463 09.10.2018	Deferred Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			
225	Case No.:75/11/80-ALC2/2018 HQ File :01/80/050/00266/AM19/	Party Name: ENPRO INDUSTRIES PVT.LTD. RLA File :31/83/040/00110/AM19/	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:3110067197 10.10.2018	Deferred Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			
226	Case No.:67/11/80-ALC2/2018 HQ File :01/80/050/00258/AM19/	Party Name:MASU BRAKE PADS PRIVATE LIMITED RLA File :05/24/040/00394/AM19/	Meet No/Date:11/80-ALC2/2018 06.12.2018 Lic.No/Date:0510408083 11.10.2018	Deferred Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to MSME for examination. Case is deferred.			
227	Case No.:69/11/80-ALC2/2018	Party Name:ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred

	HQ File :01/80/050/00260/AM19/	RLA File :31/83/040/00112/AM19/	Lic.No/Date:3110067209 22.10.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DIPP for examination. Case is deferred.			
	Case No.:70/11/80-ALC2/2018	Party Name:TIL LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
228	HQ File :01/80/050/00261/AM19/	RLA File :02/24/040/00105/AM19/	Lic.No/Date:0210208759 23.10.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			
	Case No.:71/11/80-ALC2/2018	Party Name:TIL LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
229	HQ File :01/80/050/00262/AM19/	RLA File :02/24/040/00106/AM19/	Lic.No/Date:0210208760 23.10.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			
	Case No.:72/11/80-ALC2/2018	Party Name:TIL LIMITED	Meet No/Date:11/80-ALC2/2018 06.12.2018	Deferred
230	HQ File :01/80/050/00263/AM19/	RLA File :02/24/040/00104/AM19/	Lic.No/Date:0210208758 23.10.2018	Date:
	Decision: The Committee considered the case as per the agenda and it was decided to forward the complete set of application to DHI for examination. Case is deferred.			
	Case No.:74/11/80-ALC2/2018	Party Name: FLASH ELECTRONICS (I) PVT.LTD.	Meet No/Date:11/80-ALC2/2018 06.12.2018	Approved
231	HQ File :01/80/050/00265/AM19/	RLA File :31/83/040/00104/AM19/	Lic.No/Date:3110067219 29.10.2018	Date:
	Decision: The Committee considered the case as per the agenda and on the recommendation of representative of DHI decided to ratify the norms on Net to Net basis under GN-4. RA concerned may take further necessary action as per the decision of NC.			

ADDITIONAL CASES CONSIDERED BASED ON THE PERSONAL HEARING GIVEN BY THE COMMITTEE TO THE GIVEN FIRMS ON 06.12.2018:

OOA/1	Case No.:12/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 06.12.2018	Deferred
	HQ File :01/80/050/00135/AM19/	RLA File :31/83/040/00043/AM19/	Lic.No/Date:3110067088 25.06.2018	Date:
	Decision: The committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. However, the case could not be included in the regular agenda by oversight. The firm's representative appeared for PH. After deliberations, the Committee decided to first examine the matter on file. The Committee deferred the decision on the case.			

OOA/2	Case No.:18/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 06.11.2018	Deferred
	HQ File :01/80/050/00141/AM19/	RLA File :31/83/040/00053/AM19/	Lic.No/Date:3110067111 12.07.2018	Date:
	Decision: The committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. However, the case could not be included in the regular agenda by oversight. The firm's representative appeared for PH. After deliberations, the Committee decided to first examine the matter on file. The Committee deferred the decision on the case.			

OOA/3	Case No.:22/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 06.11.2018	Deferred
	HQ File :01/80/050/00145/AM19/	RLA File :31/83/040/00063/AM19/	Lic.No/Date:3110067126 26.07.2018	Date:
	Decision: The committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. However, the case could not be included in the regular agenda by oversight. The firm's representative appeared for PH. After deliberations, the Committee decided to first examine the matter on file. The Committee deferred the decision on the case.			

OOA/4	Case No.:54/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 06.11.2018	Deferred
	HQ File :01/80/050/00177/AM19/	RLA File :31/83/040/00078/AM19/	Lic.No/Date:3110067142 16.08.2018	Date:
	Decision: The committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. However, the case could not be included in the regular agenda by oversight. The firm's representative appeared for PH. After deliberations, the Committee decided to first examine the matter on file. The Committee deferred the decision on the case.			

the decision on the case.

OOA/5	Case No.:55/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 06.11.2018	Deferred
	HQ File :01/80/050/00178/AM19/	RLA File :31/83/040/00079/AM19/	Lic.No/Date:3110067144 16.08.2018	Date:
	Decision: The committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. However, the case could not be included in the regular agenda by oversight. The firm's representative appeared for PH. After deliberations, the Committee decided to first examine the matter on file. The Committee deferred the decision on the case.			

OOA/6	Case No.:56/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 06.11.2018	Deferred
	HQ File :01/80/050/00179/AM19/	RLA File :31/83/040/00080/AM19/	Lic.No/Date:3110067145 16.08.2018	Date:
	Decision: The committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. However, the case could not be included in the regular agenda by oversight. The firm's representative appeared for PH. After deliberations, the Committee decided to first examine the matter on file. The Committee deferred the decision on the case.			

OOA/7	Case No.:63/8/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:10/80-ALC2/2018 06.11.2018	Deferred
	HQ File :01/80/050/00186/AM19/	RLA File :31/83/040/00077/AM19/	Lic.No/Date:3110067143 16.08.2018	Date:
	Decision: The committee in meeting no. 10/80 dt. 16.11.2018 had decided to call the firm for today's meeting for a personal hearing to seek certain clarification. However, the case could not be included in the regular agenda by oversight. The firm's representative appeared for PH. After deliberations, the Committee decided to first examine the matter on file. The Committee deferred the decision on the case.			

OOA/8	Case No.:24/8/80-ALC2/2018	Party Name: GE POWER INDIA LIMITED	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00147/AM19/	RLA File :03/94/040/00159/AM19/	Lic.No/Date:0310821296 29.05.2018	Date:16.11.2018
	Decision: The committee in meeting no 10/80 dt. 16.11.2018 had decided to call the firm for a personal hearing to seek certain clarification. The committee considered the case as per the personal hearing given to the firm. Firm representatives were informed to provide additional details. Firm has undertaken to furnish the same with 15 days.			

Case is deferred.

OOA/9	Case No.:49/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Date:16.11.2018
	Decision: The committee in meeting no 10/80 dt. 16.11.2018 had decided to call the firm for a personal hearing to seek certain clarifications.			
	However, no one from the firm appeared for a personal hearing. Committee decided to provide the firm one last opportunity to appear for a personal hearing. A letter for personal hearing with date of personal hearing to go to the firm.			
	Case is deferred.			

OOA/10	Case No.:50/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:10/80-ALC2/2018 16.11.2018	Deferred
	HQ File :01/80/050/00173/AM19/	RLA File :65/24/040/00001/AM19/	Lic.No/Date:6510000015 12.06.2018	Date:16.11.2018
	Decision: The committee in meeting no 10/80 dt. 16.11.2018 had decided to call the firm for a personal hearing to seek certain clarifications.			
	However, no one from the firm appeared for a personal hearing. Committee decided to provide the firm one last opportunity to appear for a personal hearing. A letter for personal hearing with date of personal hearing to go to the firm.			
	Case is deferred.			

(WLC)

Meeting No. 11/80
dt. 6.12.2018

Sl. No. 6 online

**Export Product Aft Pylon Assembly (Advance
Licence No. 0710108868 dated 12.10.15)**

Import Sl. No	Import Raw Material Size used for manufacturing	Import allowed (kg/foot)
1	Aluminium Plate 25.4 mm Thickness, AMS4050, 7050-T7451	7728
2	Aluminium Plate 57.15 mm Thickness, AMS4050, 7050-T7451	25902.4
3	Aluminium Plate 31.75 mm Thickness, AMS4050, 7050-T7451	2448.8
5	Aluminium Plate 76.2 mm Thickness, BMS 7-323, 7050-T7451	8551.2
6	Aluminium Plate 63.5 mm Thickness, AMS 4050, 7050-T7451	7450.4
7	Aluminium Plate 82.55 mm Thickness, BMS 7-323, 7050-T7451	8000.00
8	Aluminium Plate 50.8 mm Thickness, AMS 4050, 7050-T7451	7600
9	Aluminium Plate 38.1 mm Thickness, BMS 7- 323, 7050-T7451	690
11	Aluminium Sheet 1.27 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	60

13	Aluminium Sheet 0.8125 MM Thickness, Bare, 7075-T0 AMS-QQ-A-250/12	68
18	Aluminium Sheet 1.27 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25	135.2
22	Aluminium Sheet 1.6 MM Thickness, Clad, 7075-T76 AMS-QQ-A-250/25	10.4
24	Aluminium Sheet 0.635 MM Thickness, Bare, 7075-T6 AMS-QQ-A-250/12	12.8
30	Aluminium Sheet 0.635 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	190.8
31	Aluminium Sheet 1.016 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	100.4
32	Aluminium Sheet 0.8 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	22.8
42	Aluminium Sheet 0.81 MM Thickness, Bare, 6061-T4 AMS4347	108.4
45	Aluminium Sheet 1.016 MM Thickness, Bare, 6061-T0 AMS4025	38.4
47	Aluminium Sheet 1.27 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	486.8
48	Aluminium Sheet 2.54 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	334.8
49	Aluminium Sheet 3.175 MM Thickness, Clad, 7075-T0 AMS-QQ-A-250/13	101.2
50	Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T0, AMS-QQ-A-250/5	148.4
51	Aluminium Sheet 1.6 MM Thickness, Clad, 7075-T6, AMS-QQ-A-250/13	1146.4
52	Aluminium Sheet 0.5 MM Thickness, Clad, 2024-T0 AMS-QQ-A-250/5	122
53	Steel Plate 12.7 MM Thickness, STEEL4340/AMS6359	862.4
54	Steel Plate 63.5 MM Thickness, AMS6414 (4340-N&T)	743.2
55	Steel Rod 50.8 MM diameter AMS6346/4130, ALT-AMS6414/4340	66.8

56	Steel Rod 38.1 mm diameter 15-5PH/AMS5659 CRES	14.4
57	Steel Rod 63.5 mm diameter AMS6414/4340, ALT-AMS-S-5000/4340	190.8
58	Steel Tube 50.8 MM diameter AMS6371/4130	4.8
59	Steel Rod 25.4 mm diameter AMS6414/4340	8.8
60	Steel Rod 44.45 mm diameter AMS6414/4340	19.2
61	Steel Sheet 1.016 MM Thickness, 1/4 HARD AMS5517 STEEL 301	66
63	Steel Sheet 0.3048 MM Thickness, 1/4 HARD AMS5518 STEEL 301	8
65	Steel Sheet 1.6 MM Thickness, 1/4 HARD AMS6350 STEEL 4130	9.6
66	Steel Sheet 2.54 MM Thickness, AMS5528	13.2
68	Steel Sheet 4.0 MM Thickness, AMS5528	32.8
69	Aluminium Extrusion ALCOA 49225/TIERNAY 60-4675, 7075-T6511, AMS-QQ-A-200/11	30.00
70	Aluminium Extrusion AND10133-1401, 7075-T6511, AMS-QQ-A-200/11	20.00
71	Aluminium Extrusion AND10134-1003, 7075-T6511, AMS-QQ-A-200/11	67.00
72	Aluminium Extrusion AND10134-2003, 7075-T6511, AMS-QQ-A-200/11	33
73	Aluminium Extrusion AND10136-2001, 7075-T73511, AMS-QQ-A-200/11	55
74	Aluminium Extrusion AND10136-2006, 7075-T6511, AMS-QQ-A-200/11	58.00
75	Aluminium Extrusion AND10137-1005, 2024-T4, AMS-QQ-A-200/3	64
76	Aluminium Extrusion BAC1503-100131, 7075-T6511, AMS-QQ-A-200/11	50
77	Aluminium Extrusion BAC1503-100133, 7075-T6511, AMS-QQ-A-200/11	74
78	Aluminium Extrusion BAC1503-100339, 7075-T73511, AMS-QQ-A-200/11	68
79	Aluminium Extrusion BAC1503-1420, 7075-T6511, AMS-QQ-A-200/11	150
80	Aluminium Extrusion BAC1503-1420, 7075-T6, AMS-QQ-A-200/11	280

81	Aluminium Extrusion BAC1503-1430, 7075-T6, AMS-QQ-A-200/11	60
82	Aluminium Extrusion BAC1504-8245, 7075-O, AMS-QQ-A-200/11	1250
83	Aluminium Extrusion BAC1517-1521, 7075-O, AMS-QQ-A-200/11	1575
84	Aluminium Extrusion BAC1517-1523, 7075-O, AMS-QQ-A-200/11	2200
85	Aluminium Extrusion MS20001H6	250
86	Aluminium Extrusion MS20001-PX4-400	50
87	Aluminium Extrusion MS20001-PX4-500	30
88	Aluminium Extrusion MS20001-PY12-188	6
89	Aluminium Extrusion MS20001-PY4-400	50
90	Aluminium Extrusion MS20001-PY4-500	30
91	Aluminium Extrusion TIERNAY 60-16966, 7075-T73511, AMS-QQ-A-200/11	36
92	Aluminium Extrusion TIERNAY 60-305, 7075-T6, AMS-QQ-A-200/11	33
93	Aluminium Extrusion TIERNAY 60-3233, 7075-T6, AMS-QQ-A-200/11	33
94	Aluminium Extrusion TIERNAY 60-8009, 7075-O, AMS-QQ-A-200/11	500
95	Aluminium Extrusion VS20101-1-2	27
96	Aluminium Extrusion VS20101-2-2	24
97	Aluminium Extrusion VS90407	23

5% recovery on ferrous + 15% recovery on non ferrous taken for calculating above values.

Per unit wt of Export product may be marketed as 300 kg.

SNo 4, 10, 12, 14, 15, 16, 17, 19 to 21, 23, 25 to 29, 33 to 41, 43, 44, 46, 62, 64 + 67 may be allowed as applied.

SNo 98 to 129, 131 to 163, 166 to 514 on GWH.

SNo 130, 164 + 165 on net to net

M No 11/80
6/12/18
Government of India
Department of Heavy Industry
TSW(B) Section

online SNo - 28
1181

Ref: ID No.1/80/50/485/AM-17/DES-I/9 dated 10.4.2018

Subject: Application of L&T MHPS Turbine Generator for ratification of adhoc norms of Advance Authorization (AA) No.310808650 under Chapter 4 of Import Policy.

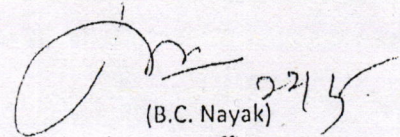
Export Product: 300 MW Steam Turbine.

Imports:

The above application has been examined by this office and comments are as under:

Item No. of AA	Comments
1 to 7,14,22,26,43 to 48,64,66,67, 80 to 85	To be deleted as Applicant has stated to have not imported these items.
49 to 51	Deleted as the dimensions indicated in Table and drawing enclosed with application, differ. For example, for item No.49, the blank dimension is 41x60x180 mm in the table whereas in drawing, the maximum dimension in z direction is 120 mm against the blank dimension of 180mm in the table.
All other items up to item No.85.	May be allowed under GN-4 with accountability and Nil wastage. DES-I may ask the applicant and incorporate quantity in numbers wherever quantity is given in "sets". Item No. 21 word "without blades" may be suffixed to the description of time.

The above issues with the approval of JS(PLA).


(B.C. Nayak)
Development Officer

DGFT, DES-I

F.No.3/12/2017/TSW(B) dated 18/5/2018

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(100)

M. No. 11/80 W/C

DESI

Al

भारत सरकार
Government of India

dt 16.12.2018

SNO 32

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(18)/2017-IPHW
No.....

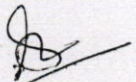
दिनांक 13.11.2018
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0510401088 dated 04.01.2017 issued in favour of M/s. Corning Technologies India Pvt. Ltd., Gurgaon

This refer to DGFT I. D. No. 01/80/50/528/AM17/DES-1/971 dated 08.02.2017 seeking comments of this Ministry on the above mentioned application of M/s. Versatile Card Technology Pvt. Limited, Chennai for export of "Single Mode Optical Fiber".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above



(Saurabh Ranjan)
Scientist-C

Tel:-24301264

Email-saurabhranjan@meity.gov.in

Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(18)/2017-IPHW dated 13.11.2018

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Annexure

Lic. No. 0510401088

Item	UOM	Wastage claimed in testing	Wastage allowed	Qty requested in DGFT	Qty Recommended
Single mode preform (20080-DR)	KG	15%	5.00%	133500	118272.66
Single mode preform (20080-DU)	KG	15%	5.00%	42000	37209.38
Single mode preform (20080-VPI)	KG	15%	5.00%	500	442.97
UV Resin-I	KG	15%	5.00%	112750	101062.50
UV Resin-II	KG	15%	5.00%	141350	126472.50


13/11/18
File no- 17(18)/2017-
1PHW

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9/80
17-10-18

(WC)

Meeting No. 11/80
dt. 6.12.2018

Sl. No. 118

On line

Department of Industrial Policy & Promotion
(TS Section)

Subject: M/s ISGEC Heavy Engineering Limited - Advance Authorization No. 0510405282 dated 10.01.2018 - Reg.

Ref.: DGFT Ref. No. 01/80/050/00036/AM17/Des-I/ Dated: NIL.

Advance Authorization may be ratified as under:

1. Drawing No. 2017-TE 9022-S1 may be suffixed with the Name of the export item.
2. Net Empty weight of 19170 Kgs. may be specified with the quantity of the export item.
3. Quantity of import item at Sl. No. 1 may be allowed as 2810 Kgs. as 1.01 Kgs./kg. content in the export item.
4. Word "Rough" may be prefixed with the description of import items at Sl. 2 and its Quantity may be allowed as 263 Kgs. (2 Nos.) as 1.03 Kgs./kg. content in the export item.
5. Quantity of import item at Sl. No. 3 may be allowed as applied for and specified as 6139 Kgs. (15874 mtr).
6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 2 Kgs.
7. Quantity of import item at Sl. No. 5 may be allowed as 132 Kgs. (58 Nos) as 1.01 kgs/kg. content in the export item.
8. Quantity of import item at Sl. No. 6 may be allowed as applied for and specified as 51.240 Kgs. (118 mtr).
9. Quantity of import item at Sl. No. 7 may be allowed as 5800 Kgs (4 nos).

Norms Committee may take a view.


(Sundeep Chauhan)
Development Officer

Norms Committee I

DIPP No. P-47011/354/2018-TSW dated 15/11/2018

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online as 11/80 S. Ato (118)

Department of Industrial Policy & Promotion
(TS Section)

Subject: M/s ISGEC Heavy Engineering Limited - Advance Authorization No. 0510405282 dated 10.01.2018 - Reg.

Ref.: DGFT Ref. No. 01/80/050/00036/AM17/Des-I/ Dated: NIL.

Advance Authorization may be ratified as under:

1. Drawing No. 2017-TE 9022-S1 may be suffixed with the Name of the export item.
2. Net Empty weight of 19170 Kgs. may be specified with the quantity of the export item.
3. Quantity of import item at Sl. No. 1 may be allowed as 2810 Kgs. as 1.01 Kgs./kg. content in the export item.
4. Word "Rough" may be prefixed with the description of import items at Sl. 2 and its Quantity may be allowed as 263 Kgs. (2 Nos.) as 1.03 Kgs./kg. content in the export item.
5. Quantity of import item at Sl. No. 3 may be allowed as applied for and specified as 6139 Kgs. (15874 mtr).
6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 2 Kgs.
7. Quantity of import item at Sl. No. 5 may be allowed as 132 Kgs. (58 Nos) as 1.01 kgs/kg. content in the export item.
8. Quantity of import item at Sl. No. 6 may be allowed as applied for and specified as 51.240 Kgs. (118 mtr).
9. Quantity of import item at Sl. No. 7 may be allowed as 5800 Kgs (4 nos).

Norms Committee may take a view.


(Sundeep Chauhan)
Development Officer

Norms Committee I

DIPP No. P-47011/354/2018-TSW dated 15/11/2018

issued by
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seema
16/11/2018

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(WC)

M. No. 11/80 W/L
dt. 6.12.2018 SNo 143

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(12)/2018-IPHW
No.....

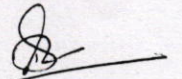
दिनांक 13.11.2018
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028325 dated 23.03.2018 issued in favour of M/s. Birla Cable Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/26/AM19/DES-1/74 dated 15.05.2018 seeking comments of this Ministry on the above mentioned application of M/s. Birla Cable Limited, Bhopal for export of "Optical Fibre Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above



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Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(12)/2018 -IPHW dated 13.11.2018

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Annexure

LIC NO. 1110028325

Input	UOM	Qty applied in DGFT	Wastage claimed	Wastage allowed	Qty recommen- ded
Optical Fibre	KM	10190.9	5%	4%	10093.82
Polythene	KG	6363.5	5%	2%	6181.71
PBT	Kg	2508.7	5%	2%	2436.98
Cable Filling Compound	KG	1213.8	5%	2%	1179.12


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M.No 11/80 online

W/C
SN-145

भारत सरकार
Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(14)/2018-IPHW
No.....

दिनांक 13.11.2018
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028326 dated 23.03.2018 issued in favour of M/s. Birla Cable Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/37/AM19/DES-1/43 dated 15.05.2018 seeking comments of this Ministry on the above mentioned application of M/s. Birla Cable Ltd., Bhopal for export of "Optical Fibre Cable LT-cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above

(Saurabh Ranjan)

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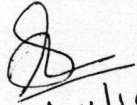
Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(14)/2018 -IPHW dated 13.11.2018

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Annexure

LIC NO. 1110028326

Input	UOM	Qty applied in DGFT	Wastage claimed	Wastage allowed	Qty recommen- ded
Optical Fibre	KM	8254.632	5%	4%	8176.00
Polythene	KG	4086.504	5%	2%	3969.74
PBT	Kg	1301.172	5%	2%	1264.01
Cable Filling Compound	KG	524.712	5%	2%	509.00


13/11/18
file no - 17(14)/2018-1PHW

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